

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 751 of 1997

Allahabad this the 30th day of May, 2003

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr. S.K. Agarwal, Member (A)

Kameshwar Prasad Prajapati, Son of Sri Chaurati Prasad Prajapati R/o Village and Post Kota (Dala) District Sonbhadra.

Applicant

By Advocate Shri B.N. Singh

Versus

1. Union of India through the Director General Posts & Services, Government of India, New Delhi.
2. Senior Superintendent of Post Offices, Sonbhadra.
3. Sub Divisional Inspector, Post Offices, Southern Sub Division, Robertsganj, District Sonbhadra.
4. Kalloo Shukla R/o Village and Post Kota, Distt. Sonbhadra.
5. Bulloo Yadava S/o Sri Yadava R/o Village and Post Dala Distt. Sonbhadra.

Respondents

By Advocate Shri Prashant Mathur

ORDER ( Oral )

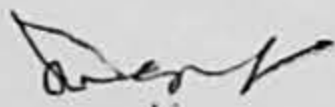
By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for direction to the respondents not to deny duty to the applicant w.e.f. 10.06.1997 and to pay him regular salary.

2. The case of the applicant is that he was

:: 2 ::

engaged as substitute on retirement of Shri Mushey Ram , Extra Departmental Ruuner w.e.f. 31.03.1997. Shri Mushey Ram before his retirement has proceeded on leave and on his guarantee the applicant was engaged. The applicant is younger brother of Shri Mushey Ram. After retirement of Shri Mushey Ram, vacancy was caused and selection took place, in which regular appointment has been given to Shri Kallu Prasad Shukla. In the circumstances, as the applicant is not a regularly selected candidate, he has no right to continue on the post. We do not find any ground on which the relief sought by the applicant, may be granted. The O.A. has no merit and is dismissed accordingly. No order as to costs.



Member 'A'



Vice Chairman

/M.M./